GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1575

TO BE ANSWERED ON THE 07TH DECEMBER, 2021/ AGRAHAYANA 16, 1943 (SAKA)

AP REORGANISATION ACT 2014

1575. SHRI ANUMULA REVANTH REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the provisions and assurances made to the State of Telangana under the Andhra Pradesh Reorganisation Act, 2014 which have been fulfilled or completed by the Government so far;
- (b) the reasons for non-fulfillment of the remaining assurances;
- (c) whether the Central Government has set any deadline for fulfillment of all the assurances;
- (d) if so, the details thereof and if not the reasons therefor; and
- (e) the action taken/proposed to be taken for fulfillment of all the assurances made to the State of Telangana by the prescribed deadline?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years had been prescribed in the Act.

The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments

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Concerned as well as representatives of State Government(s). So far, 25 such review meetings have been held. Continuous efforts are made to build consensus between the two States to resolve bilateral issues amicably.
